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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 377/2023**

+ **ITA 378/2023**

+ **ITA 379/2023**

**THE COMMISSIONER OF INCOME TAX - INTERNATIONAL  
TAXATION -3** ..... Appellant

Through: Mr Ruchir Bhatia, Sr Standing  
Counsel.

*Versus*

**FORMULA ONE WORLD CHAMPIONSHIP  
LTD. U.K.** ..... Respondent

Through: Mr Percy Pardiwala, Sr Adv. with Mr  
Nishant Thakkar, Mr Nikhil Ranjan  
and Mr Kamal Arya, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**ORDER**

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**18.07.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

**CM Appl.35840/203 in ITA 377/2023**

**CM Appl.35841/203 in ITA 379/2023**

1. Allowed, subject to just exceptions.

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2. Mr Ruchir Bhatia, learned senior standing counsel, who appears on behalf of the appellant/revenue, says, that since the Jurisdictional Assessing Officer (JAO) is located in Noida, State of U.P., he would like to withdraw these appeals and move the appropriate High Court.

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- 2.1. Mr Bhatia seeks a leeway of six (6) weeks for the said purpose.
3. The request is not opposed by Mr Percy Pardiwala, learned senior counsel, instructed by Mr Nishant Thakkar, Advocate, who appears on behalf of the respondent/assessee.
4. Accordingly, the captioned-appeals are dismissed as withdrawn, with liberty to the appellant/revenue, to move to the appropriate High Court, *albeit*, as per law.

**RAJIV SHAKDHER, J**

**GIRISH KATHPALIA, J**

**JULY 18, 2023/pmc**

[Click here to check corrigendum, if any](#)

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